

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



C.P.(I.B) No. 394/NCLT/AHM/2018

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2019**

Name of the Company: Fakirsons Papchem Pvt. Ltd.  
V/s.  
Hitkari Packing Pvt. Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin Dene	Adv.	Petitioner	
2.	PATEL NATSAL R.	ADVOCATE	Respondent	

**ORDER**

The parties are represented through learned counsels.


Learned lawyer appearing on behalf of the Petitioner filed a pursoris to withdraw the instant petition.

The permission is granted.

Accordingly, CP(IB) 394/2018 is dismissed as withdrawn.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER TECHNICAL

Dated this the 20th day of November, 2019

  
**MANORAMA KUMARI**  
MEMBER JUDICIAL